The matter was examined in detail by Department of Consumer Affairs in consultation with concerned Ministries such as Ministry of Finance, Ministry of Commerce, Ministry of Home Affairs, Ministry of Corporate Affairs and Ministry of Communications & IT. As regards protection of consumers, the existing regulations, acts applicable on physical business are equally relevant in case of online business also and consumers can seek relief under the relevant Acts such as the Consumer Protection Act, the Sales of Goods Act, 1930, the Indian Contract Act, 1872, the Indian Penal Code, 1860 etc. In addition to that some issues related to e-commerce and mode of communication are addressed under Information Technology (IT) Act, 2000.

Information Technology Act contains provisions for imposing penalty and compensation for damage to computer related illegal activities as well as compensation for failure to protect data by a body corporate handling any sensitive personal data in a computer resource it. To prevent possible misuse arising out of transaction and other dealing concluded over electronic medium, Information Technology Act, 2000 has created comprehensive criminal and civil liability for contravention of its provisions and offences.

E-commerce issue was also taken up by the Department of Consumer Affairs in the agenda of Inter Ministerial Committee on direct selling with members from different Ministries. In its report, Inter Ministerial Committee has recommended Department of Electronics and Information Technology to take action under Information Technology Act for checking website operating from outside India and filters may be placed at the point of gateway. The issue relating to putting filters on the Internet gateways involves legal and technical challenges. Further, the issue of putting filters in general to filter information such as Objectionable content etc. is at present pending in the Supreme Court in a Public Interest Litigation. However, the Information Technology Act provides for blocking of websites including online sites from Public access in the interest of Public Order. The Department of Consumer Affairs is also considering as part of the proposed amendment to the Consumer Protection Act,1986, inclusion of necessary safeguards for protection of rights of consumers of technology based marketing like e-commerce, telemarketing etc.

# Super-speciality hospitals and factories in West Bengal

\*450. SHRI RITABRATA BANERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether thirteen super-speciality hospitals and sixteen railway factories have been set up in West Bengal during the last five years;

(b) if so, the present status of the super-speciality hospitals and railway factories; and

#### (c) if not, the reasons therefor?

# THE MINISTER OF RAILWAYS (SHRI D.V. SADANANDA GOWDA): (a)

### (i) Regarding setting up of super-speciality hospitals:

As per the Memorandum of Understanding (MoU) signed between the Ministry of Health and Family Welfare and Ministry of Railways followed by the announcements made by the then Hon'ble Minister of Railways in the Budget Speech for 2010-11, 13 locations in West Bengal were identified for setting up of Tertiary Level Multi-speciality Hospitals. However, these hospitals are yet to be set up.

### (ii) Regarding setting up of sixteen Railway Factories:

Out of sixteen factories three have been set up.

#### (b) and (c) (i) Regarding setting up of Super-speciality Hospitals:

A Memorandum of Understanding (MoU) was signed between Ministry of Health and Family Welfare and Ministry of Railways on 05.02.2010 for setting up of health care facilities on Railway land not operationally required. MoU included setting up of 40 Tertiary Level Multi-speciality Hospital including 13 in West Bengal *i.e.* Asansol, Dankuni, Howrah, Kanchrapara, Malda Town, New Farakka, Paglachandi, Rampurhat, Rangaghat, New Jalpaiguri, Garden Reach, Haldia and Kharagpur. Under this MoU, only land was to be provided by Ministry of Railways and Ministry of Health and Family Welfare was to develop health care facilities for the benefit of common people living around those areas, passengers and railway-men.

Ministry of Health and Family Welfare has appointed M/s IL & FS as a Transaction Advisor for carrying out the feasibility studies for development of the health care facilities on Railway Land. The report of the Transaction Advisor has not yet been received by the Ministry of Health and Family Welfare.

# (ii) Regarding setting up of sixteen Railway Factories:

The progress made during last five years relating to the 16 rail factories that were proposed to be set up by Railways in West Bengal is as under:

Sl. No.	Industrial Unit	Status and reasons
1.	Development of Automobile and Ancillary Hub at Shalimar.	Automobile and ancillary hub has been notified and is functional from 13th March, 2010.
2.	Manufacture of components and sub assemblies for High Horse Power locos at Dankuni.	Construction of factory completed.  Production started.
3.	Diesel Multiple Unit (DMU) manufacturing factory at Haldia.	Phase-I of the project has been completed. Production from Haldia has started. Phase-II part of the project shall be in PPP mode.
4.	Fiat Bogie frame factory at Budge Budge.	The factory is under construction.
5.	Electric loco assembly and ancillary unit of Chittaranjan Locomotive Works at Dankuni.	Rail Vikas Nigam Limited (RVNL) has been entrusted with the work of execution of the factory. The work of construction of the factory is in progress.
6.	Noapara Rake Rehabilitation facility.	Civil & Electrical works have since been completed.
7.	Wagon manufacturing factory at Burdwan (Kulti).	PSU funded. TV between Rail India Technical and Economics Services Limited (RITES) & Steel Authority of India Limited (SAIL) has been incorporated in Dec., 2010. Setting up of factory has commenced.
8.	Coach manufacturing factory in the Kanchrapara - Halisahar Railway Complex.	It is a Public Private Partnership (PPP) work. Bidders have been short listed after pre-qualification, for participation in the financial bid stage. New sub-station building and the transmission line for 33 kv sub-station has been completed.

Sl. No.	Industrial Unit	Status and reasons
9.	Centre of Excellence for wagon, prototyping at Kharagpur workshop.	Work awarded on turnkey basis to RVNL. Due to shortage of funds and allocation made to other projects in West Bengal, only token funds could be allotted for this project.
10.	Coach Mid Life Rehabilitation workshop at Anara (Adra).	Work given to RVNL for turnkey execution. Due to shortage of funds and allocation made to other projects in West Bengal, only token funds could be allotted for this project.
11.	Factory for Composite Brake Blocks at Tindharia.	Expression of Interest for Transfer of Technology was floated but there was no response.
12.	Rail axle manufacturing factory at New Jalpaiguri.	Public Sector Undertaking (PSU) funded. The factory to be set up by Rastriya Ispat Nigam Ltd. (RINL). Construction work has not yet started.
13.	Wagon component factory for manufacture of high capacity bogies, couplers and draft gear at Jellingham.	PSU funded. It is a Joint Venture between SAIL and Burn Standard company Ltd. Joint Venture has been formed.
14.	Setting up of cold storage and temperature controlled perishable cargo centres under Kisan Vision project at Singur.	PSU funded. Container Corporation of India Ltd. (CONCOR) has been entrusted with the responsibility of setting up a Perishable Cargo Centre (PCC) at Singur in West Bengal in the year 2009. PCC was setup by CONCOR in the year 2011. The centre was made operational in the month of December, 2011. The agency has now abandoned the work due to the facility being non-viable. There has been no response to fresh tenders.

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Sl. No.	Industrial Unit		Status and reasons	

Starred Questions

Sl. No.	Industrial Unit	Status and reasons
15.	Electronic signal production unit at New Coochbehar.	It is PPP work. Railway land measuring 177mx274m (approx. 12 acres) has been earmarked by N.F. Railway for the factory. Consultancy was awarded to RITES for preparation of Detailed Project Report (DPR). RITES has submitted Draft Production Plan as part I of DPR.
16.	2x660 Mega Watt Railways' captive, coal based thermal power plant at Adra, District Prurulia, in joint venture with National Thermal Power Corporation.	Memorandum of Understanding (MoU) signed between Indian Railways and National Thermal Power Corporation. The project is yet to be sanctioned as coal for this plant has not been allocated.

### Action plan for PDS in the event of drought and heavy rainfall

- \*451. SHRI PANKAJ BORA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether Government is prepared to overcome drought and flood situation if it happens due to deficit and heavy rainfall, respectively, in different parts of the country; and
- (b) if so, the action plan of Government for Public Distribution System (PDS) in such a situation?

THE MINISTER OF AGRICULTURE (SHRI RADHA MOHAN SINGH): (a) Yes, Sir.

(b) There is adequate availability of foodgrains in the country. As on 16.7.2014, Government has a stock of 201.51 lakh tons of rice and 391.55 lakh tons of wheat in the Central Pool compared to buffer norms of 118 lakh tons and 201 lakh tons respectively. In the wake of natural calamities including drought and flood, Government allocates foodgrains to the States/Union Territories at Minimum Support Prices (MSP) on receipt of requests. So far, during the current year request for additional foodgrains for natural calamity has only been received from Assam to whom 35,000 tons of rice has already been allocated.